

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**DFR NO. 2240 OF 2018 &
IA NOS. 1247, 1251, 1252 & 1320 OF 2018**

Dated: 25th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of:

M/s Jay Madhok Energy Private Limited

... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board

... Respondent(s)

Counsel for the Appellant(s)

**: Mr. Basava Prabhu S.Patel, Sr. Adv.
Mr. Vineet Malhotra
Mr. Vishal Gohri
Mr. Geet Ahuja**

Counsel for the Respondent(s)

**Mr. Prashant Bezboruah
Md. Ehras Zafar for R-1**

Mr. Sajan Poovayya, Sr. Adv.

Mr. Piyush Joshi

Ms. Sumiti Yadava

Ms. Parminder Kaur

Mr. Pratibhanu Kharola

for Think Gas/Applicant (Impleader)

ORDER

IA No. 1320 of 2018 is filed complaining that the area alleged to have been offered in 9th round bidding to the impleading Applicant is interfered with by the Appellant by digging and laying pipelines.

We direct the Respondent Board to place their say on record on this allegation made by the impleading Applicant. Similarly, we direct the Appellant to place its say on this aspect by way of affidavit.

List the matter on **04.10.2018.**

(B.N. Talukdar)
Technical Member (P&NG)
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(Justice Manjula Chellur)
Chairperson